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In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2988/92

Date of decision: 16.03.1993.

Shri Manish Kumar Saini

...Petitioner

Versus

Lt. Governor of Delhi & Others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. C.J. Roy, Member (J)

For the petitioner

Shri S.S. Tewari, Counsel.

For the respondents

Ms. Maninder Kaur, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

Heard the learned counsel for both the parties.

2. The learned counsel for the petitioner referred us to page 19 of the paperbook which is a copy of the judgement of the Principal Bench in OA-1091/92 - S.S. Sharma & Ors. vs. Delhi Admn. & Anr. decided on 18.9.1992 and submitted that the facts of this case are on all fours with the matter dealt with in **S.S. Sharma & Ors.** (supra). We observe that the respondents have also vide paragraph-4(j) admitted that the petitioner "herein was placed in the same situation as per other candidates mentioned in OA-1091/92 in the matter of S.S. Sharma & Ors. vs. Union of India." Accordingly, this matter stands concluded in terms of the Tribunal's judgement in **S.S. Sharma & Ors.** (supra). Accordingly, the petitioner herein is entitled to the same reliefs as granted to S.S. Sharma & Others in the said O.A. The respondents are, therefore, directed to appoint the petitioner against an existing vacancy for the post of Foot Constable on the same terms and conditions as applicable to the others and accepted by them in terms of **S.S. Sharma & Others** (supra)

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decision. The respondents shall comply with these directions with utmost expedition.

3. The O.A. is disposed of, as above. No costs.

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(C.J. ROY)
MEMBER(J)

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(I.K. RASGOTRA)
MEMBER(A)

san.